

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**IA NO. 980 OF 2018 IN**  
**DFR NO. 2478 OF 2018**

**Dated: 29<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Corpn Ltd** .... **Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors** .... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Rimali Batra

Counsel for the Respondent(s) : Mr. M.G. Ramachandran for R-2

**ORDER**

**(IA No. 980 of 2018)**  
***(Application for Delay in filing)***

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.1 and Respondent No.2.

2. The learned counsel, Ms. Rimali Batra, appearing for the Appellant, at the outset submitted that the delay of 42 days in filing the Appeal has been explained satisfactorily and sufficient cause has been shown in Paragraph nos. 2 to 5 of the application and also in the additional affidavit. The same may kindly be accepted and delay in filing may kindly be condoned in the interest of justice and equity as the same is not intentional and *bona fide* in nature.

3. ***Per contra***, learned counsel appearing for the Respondent No. 2 *inter alia* contended and opposed the delay in filing the appeal.

4. Submissions made by the learned counsel appearing for the Appellant and learned counsel appearing for the Respondent, as stated above, are placed on record.

5. In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the Paragraph nos. 2 to 5 of the application and also in the additional affidavit and also taken stand on objections raised by Respondents explaining the delay in filing the appeal, we find it

satisfactory as sufficient cause has been shown. The same is accepted and the delay in filing the appeal is condoned. The IA is allowed.

**DFR No.2478 OF 2018**

Registry is directed to number the appeal and list the matter for admission on **31.08.2018**, *as requested*.

**(S. D. Dubey)**  
**Technical Member**  
*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**